

**FORM A****Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PSK DEVELOPERS PRIVATE LIMITED****RELEVANT PARTICULARS**

1.	Name of Corporate Debtor	PSK DEVELOPERS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	25/11/2004
3.	Authority under which Corporate Debtor is incorporated/registered	ROC-Mumbai
4.	Corporate Identity Number of Corporate Debtor	U45200MH2004PTC149698
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Sheetal Estate, Opp. Novelty Cinema, M.S. Ali Road, Mumbai City, Mumbai, Maharashtra, India - 400007
6.	Insolvency Commencement Date in respect of the Corporate Debtor	CIRP order pronounced on 07/10/2024 (communicated on 09.10.2024)
7.	Estimated date of closure of Insolvency Resolution Process	05.04.2025 (180 days from the date of pronouncement of order)
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	<b>Name IP. Megha Agrawal</b> (Partner in Synergy Insolvency Professionals LLP) Registration Number-IBBI/IPA-001/IP-P01456/2018-19/12272
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- 001, Shivranjini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur - 440012 (M.S.) <b>Email: ip.meghaagrwal@gmail.com</b>
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	<b>Synergy Insolvency Professionals LLP</b> Plot no.72, Anjaneya Niwas, Opp. Dew Trinity Hospital, Hindustan Colony, Near Sai Mandir, Wardha Road, Nagpur 440015. <b>E-Mail: cirp.pskd@gmail.com</b>
11.	Last date for submission of claims	23/10/2024
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **PSK DEVELOPERS PRIVATE LIMITED**(order dated 07.10.2024, order received/communicated on 09.10.2024)

The creditors of **PSK DEVELOPERSPRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before to the interim resolution professional at the address mentioned against entry no.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**



Date: 11.10.2024  
Place: Nagpur

**SD/-**  
**IP Megha Agrawal**  
Interim Resolution Professional  
For PSK Developers Private Limited  
**IBBI/IPA-001/IP-P01456/2018-19/12272**  
**AFA valid up to 31.12.2025**  
**Email: cirp.pskd@gmail.com**  
**Address registered with IBBI:-001, Shivranjini Apartments in**  
**Circle of Congress Nagar Garden, Congress Nagar, Nagpur 440012.**  
**Email: ip.meghaagrwal@gmail.com**

**पनवेल महानगरपालिका**  
 ता. पनवेल, जि. रायगड - ४१० २०६  
 Email ID: panvelcorporation@gmail.com दूरध्वनी क्र. : ०२२-२७४५०४०/४१/४२  
 दिनांक : ०९/१०/२०२४

**निविदा सूचना**

अ. क्र.	निविदा क्र.	कामाचे नाव	अंदाजपत्रकीय रक्कम
१)	PMC/WS/35/2024-25	पनवेल प्रभाग समिती - ड अंतर्गत उद्यानांना पाणीपुरवठा करणे अंतर्गत RCC पाण्याच्या टाक्या बांधणे व जलवाहिनी टाकणे. (दुसरी मागणी)	रु. १,९२,१५,३६०/-

वरील ई-निविदेबाबतची माहिती शासनाच्या 'http://mahatenders.gov.in' या संकेतस्थळावर दि. ११/१०/२०२४ रोजी प्रसिद्ध करण्यात येईल. संबंधित निविदाकारांनी याची नोंद घ्यावी.

सही/-  
 (डॉ. प्रशांत रसाळ)  
 अतिरिक्त आयुक्त (१)  
 पनवेल महानगरपालिका

**MUMBAI SLUM IMPROVEMENT BOARD**  
 A REGIONAL UNIT OF  
 (MAHARASHTRA HOUSING AND AREA DEVELOPMENT AUTHORITY)  
 Tel. No. 022-66405432, E-mail - ewest.msib@mhada.gov.in  
 Ref. No. EE/West/MSIB / e-Tender / 136 / 2024-25

**e-TENDER NOTICE No. 136**

Executive Engineer (West) Division, Mumbai Slum Improvement Board, (Unit of MHADA) Room No. 537, 4th floor, Griha Nirman Bhavan, Bandra (East), Mumbai 400 051 Phone Number (022) 66405432 is inviting Open Tender / Regular e-Tender for the 37 number of work in the form of B1 (Percentage Rate) from the contractors registered with PWD / MHADA / CPWD / CIDCO / MES / MJP / MIDC / Indian Railway / BPT / MCGM in the corresponding appropriate class of contractor or any Govt. / Semi Govt. organization, via online e-tendering system. The detailed Tender Documents shall be available & can be downloaded from Government of Maharashtra portal <https://mahatenders.gov.in>. Bidding documents can be loaded on the website. The tender schedule as follows,

Sr. No.	Stage Dese.	Date of time period	Sr. No.	Stage Dese.	Date of time period
1	Documents sale start	11/10/2024 10.30 am	2	Documents sale end	18/10/2024 3.00 pm.
3	Technical bid opening	19/10/2024 3.05 pm. onward	4	Price Bid Opening	21/10/2024 10.30 am. onward

The Competent Authority reserves the right to reject any or all the tenders without assigning any reason thereof. Conditional offers will not be accepted.

**Note. 1** Please refer detailed tender notice on website.  
**Note. 2** Corrigendum / Amendments if any could be published only on the website.

MHADA - Leading Housing Authority in the Nation  
 Follow us @mhadaofficial  
 Executive Engineer (W), CPRO/A/954  
 Sd/- M. S. I. B. Board, Mumbai

**SYMBOLIC POSSESSION NOTICE**

**ICICI Bank** Branch Office: ICICI Bank Ltd Office Number 201-B, 2ND Floor, Road No.1 Plot No-B3, WIFI IT PARK, Wagle Industrial Estate, Thane (West)-400604

The Authorized ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(1)(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice. Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s) / Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Akshay Nandu Takale & Nandu Rambhau Takale- TBPUN00006577177 & LBPUN00006586264	Property 1) Flat No.101, Stilt Floor, Varad Vinayak Apartment Condominium, Survey No.386/2 (New), at Talegaon Dabhade, Taluka Maval, Mumbai Pandharpur Road, Maharashtra, Pune- 410507. Property 2) Flat No.103, 1st Floor, Varad Vinayak Apartment Condominium, Survey No.386/2 (New), at Talegaon Dabhade, Taluka Maval, Mumbai Pandharpur Road, Maharashtra, Pune- 410507. Property 3) Flat No.202, 2nd Floor, Varad Vinayak Apartment Condominium, Survey No.386/2 (New), at Talegaon Dabhade, Taluka Maval, Mumbai Pandharpur Road, Maharashtra, Pune- 410507. Property 4) Shop 1, Ground Floor, Varad Vinayak Apartment Condominium, Survey No.386/2 (New), at Talegaon Dabhade, Taluka Maval, Mumbai Pandharpur Road, Maharashtra, Pune- 410507. Property 5) Shop 2, Ground Floor, Varad Vinayak Apartment Condominium, Survey No. 386/2 (New), at Talegaon Dabhade, Taluka Maval, Mumbai Pandharpur Road, Maharashtra, Pune- 410507. Property 6) Shop 3, Ground Floor, Varad Vinayak Apartment Condominium, Survey No.386/2 (New), at Talegaon Dabhade, Taluka Maval, Mumbai Pandharpur Road, Maharashtra, Pune- 410507/ October 07, 2024	June 12, 2024 Rs. 36,11,242/-	Pune

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold for 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: October 11, 2024  
 Place: Pune  
 Sincerely Authorised Signatory For ICICI Bank Ltd.

**बैंक ऑफ बड़ोदा Bank of Baroda**

Zonal Stressed Asset Recovery Branch : Meher Chamber, Ground floor, Dr. Sunderlal Behl Marg, Ballard Estate, Mumbai-400001. Phone: 022-43683807, 43683808, Fax : 022-43683802 Email: armbom@bankofbaroda.co.in

**Sale Notice For Sale of Movable Properties**  
 "APPENDIX- IIA (See proviso to Rule 6(2))"

E-Auction Sale Notice for Sale of Movable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6(2) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described Movable properties Mortgaged/charged/Hypothecated to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", "Whatever there is" and "Without recourse basis" for recovery of dues of secured creditor's below mentioned account(s). The details of Borrower(s)/Mortgagor(s)/Guarantor(s)/Secured Assets/Dues/Reserve Price/E-Auction date & Time, EMD and Bid Increase Amount are mentioned below-

Sr. No.	Name & Address of Borrower/ Directors & Guarantors	Description of the Movable property with known encumbrances, if any	Total Dues	1.Date of E-Auction 2. Time of E-Auction	(1) Reserve Price & (2) EMD Amount of the Property (3) Bid Increase Amount	Status of Possession (Constructive /Physical)	Property Inspection date & Time.
1.	1. M/S TVC LIFE SCIENCES LIMITED (Borrower) (a) B/102, TVC House, Khandwala Centre, Dattary Road, Malad (East), Mumbai - 400097, Maharashtra. (b) Village - Manakpur, Lodhi Majra, Baddi - Nalagarh Road, District - Solan, Himachal Pradesh, Pin- 173205. 2. Mr. VINOD JAGDISH AGARWAL (Director / Guarantor) Add - 9, Sankalp Building, Pushpa bagh Road II, Malad East, Mumbai - 400097, Maharashtra. 3. M/S TVC SKY SHOP LIMITED (Corporate Guarantor) Add - B/102, TVC House, Khandwala Centre, Dattary Road, Malad (East), Mumbai - 400097, Maharashtra.	Plant and Machinery Situated at Khasra No. 334/290 (1-1), 336 (1-9) and 295(5-11) in Kh/Kht No. 36/39, situated in the area of Village Manakpur, H.B. No. 176, Tehsil Baddi, Solan, Himachal Pradesh - 173211, Hypothecated by M/s TVC Life Sciences Limited Encumbrance known to bank: Nil	Rs. 58,60,17,179/- As on 09.10.2024 plus Legal Charges, Other Charges Plus subsequent interest/cost thereon approximately	1) 05.11.2024 2) 1400 Hrs to 1800 Hrs	1)Rs. 138.00 Lakhs 2)Rs. 13.80 Lakhs 3)Rs. 1.00 Lakh	Physical	25.10.2024 And 12.00 PM to 03.00 PM

For detailed terms and conditions of sale, please refer/visit to the website link <https://www.bankofbaroda.in/e-auction.htm> and online auction portal <https://ekbray.in> Also, prospective bidders may contact the Authorised officer on Tel No. 022-43683803-13 Mobile No. 9425031428/ 7045418566

Date: 10.10.2024  
 Place: Mumbai  
 Sd/-  
 Authorised Officer

**BRIHANMUMBAI MAHANAGARPALIKA**

No. AE/SWM/7706/L dt. 10.10.2024

**EOI Notice**

Sub - EOI from interested & eligible Sanstha for the work of Collection and transportation of Mixed Garbage from Vijay Nagar, Near Airport Wall, Jarimari in beat no 162 in Kurla 'L' Ward

Asst. Commissioner MCGM 'L' Ward invites EOI for above subject work in L Ward.

Sr. No.	EOI No	Ward	EOI Deposit (EMD) (Rs.)	Cost of EOI document (Rs.) (non-refundable)	Sale of Blank EOI document	Due Date for Submission of EOI
1	MDM/P/3292 dt. 10.10.2024	L	Rs.7500/-	1320/-+18% GST i.e. Rs. 1558/-	11.10.2024 to 14.10.2024 between 10:30 am to 2:00 pm	14.09.2024 upto 3:00 pm

A complete set of EOI documents may be purchased by interest parties from 10:30 am to 2:00 pm at any working day on payment of non-refundable fee of Rs. 1320 +18% GST i.e. Rs. 1558/- per set at the C.F.C. from office of A.E. (S.W.M.) 'L' Ward at the address given below.

Office of Asst. Eng. (SWM) 'L' Ward  
 2nd Floor, L Ward office Bldg.,  
 Yadav Mandai Market, S.G. Barve Marg,  
 Kurla (W), Mumbai-400070.

The EOI duly lacquer sealed must be submitted before 3:00 pm on or before due date.

PRO/1681/ADV/2024-25  
 Sd/-  
 Asst. Engineer (SWM) 'L' Ward  
 Keep the terraces clean, remove odd articles/junk/scrap

**NOTICE**

Smt. Asha Datta Anandkar, a Member of the Veda Cooperative Housing Society Ltd, having address at Parmanand Wadi G. D. Ambekar Marg, Bhoiwada, Parel, Mumbai - 400012 and holding 50% right, title and interest in Flat No. 1902 in the A-Wing building of the Society, died on 21st March, 2022 without making a nomination.

The Society hereby invites claims and objections from the heirs or other claimants/objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/property of the Society within a period of 14 days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for transfer of shares and interest of the deceased member in the capital/property of the Society. If no claims/objections are received within the period prescribed above, the Society shall be free to deal with the shares and interest of the deceased member in the Capital/Property of the Society in such manner as is provided under the Byelaws of the Society. The claims/objections, if any, received by the Society for transfer of shares and interest of the deceased member in the capital/property of the Society shall be dealt with in the manner provided under the Byelaws of the Society. A copy of the registered Byelaws of the Society is available for inspection by the Claimants/Objectors, in the office of the Society/with the Secretary of the Society between 10:30 am to 6:00 pm from the date of publication of the notice till the expiry of its period.

Dated this 11th day of October, 2024

For and on behalf of  
 Veda Cooperative Housing Society Ltd.

**PUBLIC NOTICE**

This is to notify the general public that Mr. Subrahmanya Pandurang Shinde, Mrs. Sunita Pandurang Shinde and Mrs. Harshada Natesh Shinde are falsely representing themselves as the owners, directors or having authority over Anudan Properties Pvt Ltd and its various properties and assets located in the Mumbai Metropolitan Region (MMR) and Pune.

It has come to my client's attention that Mr. Subrahmanya Pandurang Shinde, Mrs. Sunita Pandurang Shinde and Mrs. Harshada Natesh Shinde, are attempting to nefariously sell or deal with these assets without any legal authority or right to do so. My client categorically denies and object to any such claims or representations.

The public is hereby cautioned against entering into any agreements, negotiations, or transactions with Mr. Subrahmanya Pandurang Shinde, Mrs. Sunita Pandurang Shinde and Mrs. Harshada Natesh Shinde or any person claiming association with them regarding any property or asset of Anudan Properties Pvt Ltd. Such dealings are illegal, and my client reserves the right to initiate legal action, including seeking injunctions and damages, against any parties involved in these fraudulent activities. For further inquiries or verification, please contact the undersigned.

Issued by:  
 Sd/-  
 Arun Panicker  
 Advocate, High Court  
 Chamber No. 2, Masji Manor,  
 4th Floor, 16, Homiy Moddy Street,  
 Near Bombay House, Adjacent to  
 Union Bank of India, Fort,  
 Mumbai: 400023  
 9819933241  
 Email: advocatearunpanicker@gmail.com  
 Date: 11/10/2024  
 Place: Pune/Mumbai

IN THE DEBTS RECOVERY TRIBUNAL NO. 2  
 MTNL Bhavan, 3<sup>rd</sup> Floor Strand Road, Appollo Bandar, Colaba Market, Colaba, Mumbai - 400 005. EXH. 11

ORIGINAL APPLICATION NO. 906 OF 2023 ... Applicant  
 HDFC Bank Limited  
 VS.  
 SHRIAAN BUSINESS SOLUTION PVT. LTD. & ORS. ... Defendants

Whereas O.A. No. 906 of 2023 was listed before Hon'ble Presiding Officer on 07.12.2023. Whereas this Hon'ble Tribunal is pleased to issue summons/Notice on the said application under Section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 32,29,797.66 F.s. (application along with copies of documents etc., annexed). Whereas the service of summons could not be effected in ordinary manner and whereas the Application for Substituted service has been allowed by this Hon'ble Tribunal. In accordance with sub-section (4) of section 19 of the Act, you, the Defendants are directed as under:-

- To Show cause within 30 (thirty) days of the service of summons as to why relief prayed for should not be granted;
- To Disclose particulars of properties or assets other than properties and asset specified by the applicant under Serial Number 3A of the Original Application;
- You are restrained from dealing with or disposing if secured assets of such other assets and properties disclosed under Serial Number 3A of the Original Application, pending hearing and disposal of the application for attachment of the properties;
- You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created under/or other asset and properties specified or disclosed under Serial Number 3A of the Original application without the prior approval of the Tribunal;
- You shall be liable to account for the sale proceeds realised by sale of secured asset or other assets and properties in the ordinary course of business and deposit such sale proceeds in account maintained with bank of financial institutions holding security interest over such assets.

You are also directed to file written statement with a copy thereof furnished to the applicant and to appear before DRT II on 28.11.2024 at 11.00 a.m. Failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this 05.04.2024.

Sd/-  
 Registrar  
 DRT-II, Mumbai

Seal

Name and address of the Defendant No. 1 and 2.  
 1. SHRIAAN BUSINESS SOLUTION PVT LTD, (BORROWER) having its registered office at Unit No 511, B Wing, 5th Floor, Lodha Supremus, IT Road No. 22, Wagle Industrial Estate, Thane West, Thane - 400604. And also at: Office No. 511, D Wing NSFL, Lodha Supremus II Road No. 22, Wagle Estate, Thane-400604.  
 2. SHRIPAD CHANDRAKANT OZARKAR (CO-BORROWER), having address at Office No. 511, D Wing NSIL, Lodha Supremus II Road No. 22, Wagle Estate, Thane-400604.

**वसई-विरार शहर महानगरपालिका**  
 मुख्य कार्यालय विरार, विरार (पूर्व),  
 ता. वसई, पिन-४०१३०५  
 दूरध्वनी : ०२५०-२५२५१०५/०६/२५२९८८८/  
 २५२९८९०, फॅक्स : ०२५०-२५२५१०७  
 ईमेल : vasavirarcorporation@yahoo.com

**Tender Notice**  
**Vasai Virar City Municipal Corporation Solid Waste Management Department**

**Name of Work :-** Selection of Agency for Door to Door Collection, Segregation & Transportation of Municipal Solid Waste including cleaning of Streets, street furniture, open public spaces, gardens, Road side drains, Floating solid waste on lakes & any other solid waste as directed by VVCMC and transporting it to designated locations, in compliance with Solid Waste Management Rules 2016 within 20 (Twenty) Zones of VVCMC along with Operation & maintenance of solid waste management equipment's, vehicles, bins & tools etc.

**Project Duration :-** 3 Years

Tender booklets will be available on e-tendering computer system at <https://mahatenders.gov.in> and at [www.vvcmc.in](https://www.vvcmc.in) website of VVCMC on date 11/10/2024 to 02/12/2024. The tender is to be submitted online at <https://mahatenders.gov.in>. For any technical difficulties in the e-tendering process, please contact the help desk number given on this website.

The right to accept or reject any tender is reserved by the Hon'ble Commissioner of Vasai Virar City Municipal Corporation.

Sd/-  
 Dy. Municipal Commissioner,  
 SWM Department,  
 Vasai Virar City Municipal Corporation

जावक क्र. / व. वि. श. म. / च. क. व्य. / ६२६ / २०२४  
 दिनांक : १०/१०/२०२४

COURT ROOM NO.05  
 IN THE CITY CIVIL COURT MUMBAI AT DINDOSHI  
 COMMERCIAL SUIT NO. 362 OF 2024

IBDI Bank Limited, A Company incorporated and registered under the Companies Act, 1956 (1 of 1956) and a Company within the meaning of the Companies Act, 2013 and also, A Banking Company within the meaning of Section 5 (C) of the Banking Regulation Act, 1949 (10 of 1949), having its Registered Office at IBDI Tower, WTC Complex, Cuffe Parade, Mumbai 400 005.

And  
 Retail Recovery Department  
 IBDI Zonal Office, Mittal Court,  
 C-Wing, 2<sup>nd</sup> Floor, Nariman Point,  
 Mumbai 400 021  
 Through authorized representative  
 Sheela Menon, Manager of the Applicant. .... Plaintiff

Versus

- Upendra Ravi Das,  
 Proprietor - M/s Ravidas Industries,  
 Age 44 years, Indian Inhabitant, Occupation Business,  
 residing at - 1105, Vishnu Shivam Tower,  
 B Wing, WE Highway, Thakur Village,  
 Kandivali (East), Mumbai 400 101.  
 Das Compound, Ghodbunder Village Road,  
 Near RTO Office, G Post Mira Road,  
 Thane - 401 104.
- Rekha Upendra Das,  
 Age adult, Indian Inhabitant, Occupation Business,  
 residing at - 1105, Vishnu Shivam Tower,  
 B Wing, WE Highway, Thakur Village,  
 Kandivali (East), Mumbai 400 101. .... Defendants

To,

- Upendra Ravi Das,  
 Proprietor - M/s Ravidas Industries,  
 Age 44 years, Indian Inhabitant, Occu: Business,  
 residing at - 1105, Vishnu Shivam Tower,  
 B Wing, WE Highway, Thakur Village,  
 Kandivali (East), Mumbai 400 101.
- Rekha Upendra Das,  
 Age adult, Indian Inhabitant, Occupation Business,  
 residing at - 1105, Vishnu Shivam Tower,  
 B Wing, WE Highway, Thakur Village,  
 Kandivali (East), Mumbai 400 101. .... Defendants

TAKE NOTICE that, this Hon'ble Court will be moved before this Hon'ble Judge Shri S.M.Agarwal, presiding in Court Room No.05 on 13<sup>th</sup> day of November, 2024, at 11.00 am, in the forenoon by the abovesaid Plaintiff for further reliefs.

- This Hon'ble Court be pleased to order the Defendants to pay the sum of Rs.19,54,780.30 at interest @13.20%, as on 17.04.2024 with interest from 18.04.2024 cost, etc. till realization.
- This Hon'ble Court be pleased to order the sale of the hypothecated property of the Defendants, towards the discharge of the payment of the outstanding dues of the Plaintiff.
- Cost of this suit be provided;
- Any other and further reliefs as the nature and circumstances of the case require be granted.

Given under my hand and the seal of this Hon'ble Court.  
 Dated This 8th day of August, 2024.

Sd/-  
 Advocate for Plaintiff/s,  
 CHETAN AKERKAR  
 Advocate for Plaintiff  
 10C, 1<sup>st</sup> Floor, Birla Mansion,  
 Nagindas Master Road,  
 Fort, Mumbai 400 001,  
 Reg.No. MAH901/2004  
 Email id: akerkarchetan@gmail.com  
 Mob.No. 98 2087 5725  
 Advocate Code : 2262

Sd/-  
 For Registrar,  
 City Civil Court,  
 MUMBAI AT DINDOSHI  
 THIS 8th day of August, 2024.

**NASHIK MUNICIPAL CORPORATION**  
**Water Supply Mechanical Department**  
**E TENDER NOTICE NO- 09/2024-25**  
**First Extension Notice**  
 Nashik Municipal Corporation, Nashik E- TENDER 9 (1 & 2) /2024-25 is extended upto 17/10/2024. The detailed tender notice is available on [www.mahatenders.gov.in](http://www.mahatenders.gov.in)

XXX  
 जन्संस्क/जा.क्र./२५१०/२०२४ दि.१०/१०/२०२४  
 Executive Engineer (Mech)  
 Nashik Municipal Corporation

**अंबरनाथ नगरपरिषद, अंबरनाथ**

जा.क्र. अंय/बांधकाम विभाग/२०२४-२५/१७८ दिनांक: ०९ ऑक्टोबर, २०२४

**ई-निविदा सूचना क्र. सन २०२४-२५**

मुख्याधिकारी, अंबरनाथ नगरपरिषद, इच्छुक, अनुभवी, अर्हता प्राप्त व सार्वजनिक वी-१ नमुन्यातील ई-निविदा प्रणालीद्वारे (ऑनलाईन) कामाची निविदा मागवित आहे. या कामाचे नाव व अंदाजित किंमतीबाबतचा तपशील शासनाच्या संकेतस्थळावर उपलब्ध आहे. या कामाची निविदा कामादपत्रे शासनाचे संकेतस्थळ <https://mahatenders.gov.in> येथून डाऊनलोड करण्यात यावीत. तसेच निविदा स्वीकारण्याचा अथवा नाकारण्याचा अधिकार मुख्याधिकारी, अंबरनाथ नगरपरिषद यांनी राखून ठेवला आहे. अट असलेली निविदा स्वीकारली जाणार नाही. ई-निविदा उपलब्ध कालावधी: दि. ११/१०/२०२४ दुसरी १२.०० ते दि. २१/१०/२०२४ दु. ३.०० पर्यंत. ई-निविदा उघडणे: दि. २२/१०/२०२४ दु. ३.०० वा

सही/-  
 (अधिष्ठाता/पांडकर)  
 मुख्याधिकारी,  
 अंबरनाथ नगरपरिषद

प्रत: नगरपरिषद निविदा सूचना फलक

FORM A  
 Public Announcement  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF PSK DEVELOPERS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of Corporate Debtor	PSK DEVELOPERS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	25/11/2004
3. Authority under which Corporate Debtor is incorporated/registered	ROC-Mumbai
4. Corporate Identity Number of Corporate Debtor	U45200MH2004PTC149698
5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Sheetal Estate, Opp. Novvly Cinema, M.S. AI Road, Mumbai City, Mumbai, Maharashtra- India - 400007
6. Insolvency Commencement Date in respect of the Corporate Debtor	CIRP order pronounced on 07/10/2024 (communicated on 09.10.2024)
7. Estimated date of closure of Insolvency Resolution Process	05.04.2025 (180 days from the date of pronouncement of order)
8. Name and registration number of the Insolvency Professional acting as interim resolution professional	Name IP: Megha Agrawal (Partner in Synergy Insolvency Professionals LLP) Registration Number-IBBI/IPA-001/IP-PO/456/2018-19/12272
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address- 001, Shivrajniji Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur - 440012 (M.S.) Email: ip.meghaagrawal@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Synergy Insolvency Professionals LLP Plot no.72, Anjaneya Nivas, Opp. Dew Trinity Hospital, Hindustan Colony, Near Sai Mandir, Wardha Road, Nagpur 440015. E-Mail:cirp.pskd@gmail.com
11. Last date for submission of claims	23/10/2024
12. Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13. Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the PSK DEVELOPERS PRIVATE LIMITED (order dated 07.10.2024, order received/communicated on 09.10.2024). The creditors of PSK DEVELOPERS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before the interim resolution professional at the address mentioned against entry no.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
 IP Megha Agrawal  
 Interim Resolution Professional  
 For PSK Developers Private Limited  
 IBBI/IPA-001/IP-PO/456/2018-19/12272  
 AFA valid up to 31.12.2025  
 Email: cirp.pskd@gmail.com

Date: 11.10.2024  
 Place: Nagpur  
 Address registered with IBBI-001, Shivrajniji Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur 440012.  
 Email: ip.meghaagrawal@gmail.com

**PUBLIC NOTICE**

Usha Sadan Co-operative Housing Society Ltd. (Regd. No. BOM / III of 1962) having its registered office at Usha Sadan Bldg., Ground Floor 38 Colaba Road (Nanabhai Moos Marg) Next to Colaba Post Office, Colaba, Mumbai-400005 (hereinafter referred to as "the said society") hereby gives the public at large the following notice.

NOTICE is hereby given that Farhan Keki Irani and Keki Irani have given the said society (Usha Sadan) notice under Form 20 of their intention to purchase and the right title and interest in the capital property of "the said society" relating & pertaining to Flat No. C-3, situated at C-Block North Wing (admeasuring 350 sq. feet built up area) on Ground Floor in the building known as Usha Sadan, C-Block (North), Ground floor of the Usha Sadan Co-operative Housing Society Limited, Shaheed Bhagat Singh Marg, Colaba, Mumbai-400005, bearing C S No. 38 of Colaba Division, Mumbai-400005, hereinafter referred to as "the said Premises", together with the Five fully paid up shares of the said society pertaining to the said premises issued under Share Certificate No. 85 dated 1st July 1969 for 5 Shares having distinctive number from 426 to 430 both inclusive hereinafter referred to as "the said shares" all together more particularly described in the Schedule written hereunder.

The Public at large are notified that as per the records maintained by the said society, since inception "the said premises" and "the said shares" in "the said society" (Usha Sadan) were originally held by Mr. Hasanand Mansharamani who had purchased and acquired the same from the developer of the said society's building Usha Sadan, and he had during his lifetime nominated all his right title and interest "the said premises" and "the said shares" in "the said society" to Ms. Jyoti Mansharamani, and he died intestate and thereafter the said society transferred all his right title and interest "the said premises" and "the said shares" in "the said society" to Ms. Jyoti Mansharamani.

Ms. Jyoti Mansharamani had during her lifetime nominated all her right title and interest "the said premises" and "the said shares" in "the said society" to Mr. Yashwant Singh she died intestate and thereafter the said society transferred all his right title and interest "the said premises" and "the said shares" in "the said society" to Mr. Yashwant Singh.

Subsequently Mr. Hareesh A. Khilnani and Mr. Narendra L. Badiani claiming to be the legal heirs of Mr. Hasanand Mansharamani & Ms. Jyoti Mansharamani made an application to the Testamentary Department of the High Court of Bombay at Mumbai for grant of Letters of Administration, the Testamentary Department of the High Court of Bombay at Mumbai granted Letters of Administration in respect "the said premises" and "the said shares" in "the said society" in the name of Mr. Hareesh A. Khilnani and Mr. Narendra L. Badiani.

The Public at large is hereby notified that as of date right title and interest in "the said premises" and "the said shares" in "the said society" is presently standing in the names of Mr. Hareesh A. Khilnani and Mr. Narendra L. Badiani and Mr. Yashwant Singh.

Any person/s or institution/s having any right, title, claim or interest in respect of the said premises and the said shares standing in the names of Mr. Hareesh A. Khilnani and Mr. Narendra L. Badiani and Mr. Yashwant Singh as more particularly mentioned in the Schedule below by way of sale, exchange, bequest, possession, let, lease, sublease, tenancy, license, mortgage, inheritance, gift, lien, charge, loans, joint ventures, partnerships, maintenance, easement, trust, possession, or any encumbrances, howsoever or otherwise, of whatsoever nature, are hereby required to intimate their claims/s in writing, along with documentary evidence thereto to the said society at the address of the said society mentioned first above within 14 (Fourteen) days from the date hereof, failing which, it shall be deemed that all other persons have no right, and or have given up, relinquished, released or abandoned such claim/s, if any, and the same shall be treated as waived and not binding on the said society and all right title and interest in "the said premises" and "the said shares" in "the said society" presently standing in the names of Mr. Hareesh A. Khilnani and Mr. Narendra L. Badiani and Mr. Yashwant Singh shall be deemed to be free from any encumbrance, charge, lien, claim, right or any other interest of whatsoever nature of any one over the same

**SCHEDULE OF PROPERTY & SHARES**

Flat No. C-3, (admeasuring 350 sq. feet built up area) on Ground Floor in the building known as Usha Sadan, C-Block, North Wing Ground floor in Usha Sadan Cooperative Housing Society Limited, Shaheed Bhagat Singh Marg, Colaba, Mumbai-400005, bearing CS No. 38 of Colaba Division, Mumbai-400005 and corresponding thereto five shares of Rs. Fifty each bearing distinctive nos. 426 to 430 vide Share Certificate No. 86, dated 1st July 1969 issued by the Usha Sadan Co-operative Housing Society Limited.

Date :- 9th October 2024  
 USHA SADAN CO-OP. HSG SOC. LTD.  
 Sd/-  
 (PETER LOBO)  
 Hon. Secretary

